

by e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-38/1995/ 3719/A

From :- Shri M.K. Kalita,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri A. Bhattacharyya,
District & Sessions Judge,
Darrang.

Dated Guwahati, the 10th July, 2018.

Sub:- **Casual Leave and Station Leave permission.**

Ref:- Your letter No. DJ(D)/3538/2018, dtd. 25.06.2018

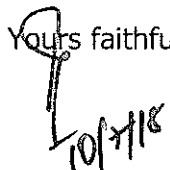
Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 25.06.2018 to 27.06.2018 along with station leave permission from the morning of 25.06.2018 till the morning of 28.06.2018 has been ~~granted/~~ [✓] ~~rejected~~.

You are also allowed to use your allotted vehicle on your own fuel consumption.

Further, in your absence, the Additional District and Sessions Judge, FTC, Darrang, Mangoldoi, will remain in-charge of the Court and Office of the District and Sessions Judge, Darrang, and in her absence, the Civil Judge and Asstt. Sessions Judge, Darrang, Mangaldoi and in his absence, the Chief Judicial Magistrate Darrang, Mangaldoi and in his absence any other officer who will be in charge of the office of the Chief Judicial Magistrate, Darrang, Mangaldoi shall be in charge of your Court and office for all urgent matters under section 10(3)Cr.P.C.

Yours faithfully,


REGISTRAR (VIGILANCE)

Rolan